GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE LOK SABHA

UNSTARRED QUESTION NO.4139

TO BE ANSWERED ON THE 9TH DECEMBER, 2016

IMPORT OF WEAPONS

4139. SHRI LAXMAN GILUWA: SHRI PRATAPRAO JADHAV:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether any investigation regarding taking commission for import of weapons is being done by the Government;
- (b) if so, the details thereof; and
- (c) the action taken against persons found guilty?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

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(डा. सुभाष भामरे)

(a) to (c): Whenever any allegation of corruption in Defence Deals is received, the same is examined and wherever necessary, the case is referred to appropriate investigating agency. A case under the provisions of Foreign Exchange Management Act, 1999 (FEMA) for alleged commission in award of contract for upgunning 130 mm field guns to 155 mm to M/s Soltam Ltd., Israel has been registered by Directorate of Enforcement, which is presently under investigation.
